

[Shri Pranab Kumar Mukherjee]

explanatory memorandum. [Placed in Library. See No. LT-10581/76.]

(2) A copy each of Notification Nos. G.S.R. 128(E), 129(E), 132(E), 133(E), 135(E) to 153(E), 157(E) to 159(E), 161(E) to 193(E), 196(E), 197(E), 200(E), 201(E) and 203(E) (Hindi versions) published in Gazette of India dated the 16th March, 1976 issued under the Central Excise Rule, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-10580/76]

(3) A copy of Notification No. G.S.R. 229(E) (Hindi version) published in Gazette of India dated the 16th March, 1976 under sub-section (5) of section 3 of the Indian Tariff Act, 1934 together with an explanatory memorandum. [Placed in Library. See No. LT-10580/76]

(4) A copy of the Central Excises (Tenth Amendment) Rules, 1976 (Hindi version) published in Notification No. G.S.R. 160(E) in Gazette of India dated the 16th March, 1976, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-10580/76.]

STATEMENT SHOWING ADVANCE TO BE DRAWN FROM CONTINGENCY FUND OF INDIA

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a statement (Hindi and English versions) showing advance proposed to be drawn from the Contingency Fund of India during the 'Vote on Account' period of 1976-77 for expenditure on a 'New Service' viz., the North Eastern Electric Power Corporation Private Limited, for which necessary provision had been made in the Demands for Grants for 1976-77. [Placed in Library. See No. LT-10582/76.]

NOTIFICATIONS UNDER RESERVE AND AUXILIARY AIR FORCE ACT

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK: I beg to lay on the Table a copy of the Reserve and Auxiliary Air Forces Act (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.R.O. 23 in Gazette of India dated the 14th February, 1976, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Force Act 1952. [Placed in Library. See No. LT-10583/76.]

REVIEW AND ANNUAL REPORT ON THE WORKING OF THE RURAL ELECTRIFICATION CORPORATION FOR 1974-75

ऊर्जा मंत्रालय में उपमंत्री (प्रो० सिद्धेश्वर प्रसाह) : मैं कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति सभा पटल पर रखता हूँ :—

- (1) ग्राम विद्युतीकरण निगम, नई दिल्ली के वर्ष 1974-75 के कायकरण की सरकार द्वारा समीक्षा।
- (2) ग्राम विद्युतीकरण निगम, नई दिल्ली का वर्ष 1974-75 का वार्षिक प्रतिवेदन, लेखा परीक्षित लेखे तथा उन पर नियन्त्रक महालेखा परीक्षक की टिप्पणियां।

[Placed in Library. See No. LT-10584/76.]

DETAILED DEMANDS FOR GRANTS OF THE MINISTRY OF SHIPPING AND TRANSPORT FOR 1976-77

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi

and English versions) of the Ministry of Shipping and Transport for 1976-77. [Placed in Library. See No. LT-10585/76.]

12.03 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha —

"In accordance with the provisions of sub rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Gujarat Appropriation Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 26th March, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.04 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FIRST REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Sixty-first Report of the Committee on Private Members' Bills and Resolutions.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND NINETY-SEVENTH REPORT

SHRI H. N. MUKERJEE (Calcutta-North East): I beg to present the Hundred and Ninety-seventh Report of the Public Accounts Committee on Trade Fairs and exhibition's—Paragraph 47 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil), relating to the Ministry of Commerce.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

FIFTY-FIRST REPORT

SHRI D. BASUMATARI (Kohrajar) I beg to present the Fifty-first Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Atrocities on Scheduled Castes in (i) Village Budhuchak (District Patna); and (ii) Village Amli Kaur (District Banda).

12.06 hrs.

STATEMENT RE ECONOMIC AND TECHNICAL ASSISTANCE TO MOZAMBIQUE

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): The House is aware of the recent provocative and aggressive acts committed by the racist regime in Southern Rhodesia against Mozambique. In the face of these provocations, the Government of Mozambique, on March 3, 1976, closed the border and severed all trade and communications with Rhodesia. This courageous step implementing U.N. sanctions has opened a new stage in the struggle for the liberation of the